

(ख) स्थानीय वादिवासियों की सहायताार्थ केन्द्र द्वारा भेजी गई राशि का किस प्रकार प्रयोग किया गया वा ?

(ग) क्या मध्य भारत सरकार ने केन्द्रीय सरकार को जिन कार्यों पर यह राशि व्यय की गई उन का विस्तृत विवरण भेजा है ?

The Minister of Home Affairs and States (Dr. Katju): (a) and (b). No amount has so far been paid to the Madhya Bharat Government for the specific purpose of relief of Adivasis. The Government of India have under Article 275 of the Constitution agreed to a grant-in-aid of Rs. 15.36 lakhs to the Government of Madhya Bharat. Rs. 1 lakh of this grant is intended for the deepening of wells and for the opening of new wells to give drinking water facilities in the scarcity areas the State.

(c) No. The details will be received after the close of the year.

GEOLOGICAL SURVEYS

743. Shri Sanganna: Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) the number of surveys carried out by the Geological Survey of India in each State during the year 1951-52;

(b) the number and the kind of resources explored in each State during the same period; and

(c) the aggregate expenditure for the purpose for the same period?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) to (c). A statement giving the information supplied by the Director, Geological Survey of India, is laid on the Table of the House. [See Appendix VII, annexure No. 47.]

SCIENTIFIC DELEGATIONS SENT ABROAD

744. Dr. Amin: Will the Minister of Natural Resources and Scientific Research be pleased to state the amount of money spent by Government on scientific delegations sent abroad during the years 1948, 1949, 1950 and 1951?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): The information is being collected and will be laid on the Table of the House as soon as possible.

MANUFACTURE OF CITRIC ACID AND CALCIUM GLUCONATE

745. Dr. Amin: Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) whether any firm has exploited commercially the process passed on by the National Chemical Laboratory, Poona for the manufacture of (i) Citric Acid (ii) Calcium Gluconate;

(b) if the answer to part (a) above be in the affirmative, the names of the firms who have undertaken their manufacture; and

(c) whether Government are aware that Calcium Gluconate is manufactured on a pilot plant scale by some of the Indian manufacturers without utilisation of the process developed by the National Chemical Laboratory?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) and (b). The Council of Scientific and Industrial Research are in contact with Messrs. Worli Chemical Works Ltd., Bombay for the release of the processes developed by the National Chemical Laboratory for the manufacture of Citric Acid and Calcium Gluconate but the matter has not yet been finalised.

(c) The Director, National Chemical Laboratory reports that to the best of his knowledge no calcium gluconate is manufactured in India by the process developed in the National Chemical Laboratory or by any other process.

EXTENSION OF AGE-LIMIT

746. Shri Sinhasan Singh: Will the Minister of Home Affairs be pleased to refer to the answer to starred question No. 530 given on the 20th November, 1952 and state:

(a) the names of departments where the 175 Gazetted Officers were given extension of their age limit for retirement in the years 1948 to 1952 together with the reasons;

(b) the number of already retired officers who have been re-employed with the names of their new offices and emoluments, besides their pensions; and

(c) whether there have been any complaints lodged against the re-employment of any of these officers during their tenure of office?

The Deputy Minister of Home Affairs (Shri Datar): (a) I place a statement on the Table of the House